



ITEM NO.5

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5844/2024

(Arising out of impugned final judgment and order dated 12-01-2024 in MCRC No. 51257/2023 passed by the High Court Of M.p At Gwalior)

SAURABH KUMAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

IA No. 95767/2024 - EXEMPTION FROM FILING O.T.

IA No. 89810/2024 - EXEMPTION FROM FILING O.T.

IA No. 95766/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. R. P. Singh, Adv.
Mr. Pankaj Chaudhary, Adv.
Mr. Raj Shekhar Sharma, Adv.
Ms. Alpana Sharma, AOR

For Respondent(s) Mr. Sarthak Karol, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

The petitioner is in custody w.e.f. 18.10.2023 in connection with Crime No. DGGI/INV/GST/4059/2022GR-A under Sections 132 (1)(b), 132(1)(f)(i) of the Central Goods and Service Tax Act, 2017 registered with the Directorate General of GST Intelligence Regional Unit, Indore, Madhya Pradesh and filed this petition seeking regular bail.

Having considered the submissions made and looking to the period of incarceration and the allegations as alleged which relate to the documentary evidence in which after completion of the investigation, the challan has already been filed and the trial may take some time, therefore, at present, without expressing any opinion on the merits of the case, we are inclined to allow this petition and direct to release the petitioner on bail on furnishing the bail bonds to the tune of Rs. 1,00,000/- (Rupees One Lakh) and sureties of the like amount and on such other terms and conditions as may be deemed fit by the trial court.

We make it clear that the petitioner shall surrender his Passport to the court concerned and shall not leave the precincts of India without leave of this Court.

It is needless to observe that the petitioner shall regularly attend the trial until exempted by the orders of the Court. Violation, if any, may give a cause to take recourse as permissible and the trial court is at liberty to do the needful.

Accordingly, and in view of the foregoing, this Special Leave Petition stands allowed. Pending application(s), if any, shall stand disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER